

शिक्षा बोर्ड से नियमों के अन्तर्गत छूट प्राप्त करने के पश्चात् केवल एक अध्यापक को, जिसके पास दो विषयों में एम०ए० की योग्यता सहित अध्यापन प्रमाण, पत्र और 25 वर्ष का अध्यापन अनुभव है, तदर्थ छाधार पर प्रधानाचार्य नियुक्त किया गया है।

(ग) जी नहीं।

(घ) प्रश्न नहीं उठता।

अन्धमान प्रशासन के अधीन ड्राइंग अध्यापकों को स्नातकोत्तर अध्यापक प्रेड

181. श्री हुकम चन्द कछवाय : क्या शिक्षा तथा समाज कल्याण मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या अन्धमान प्रशासन ने वहाँ के कुछ ड्राइंग अध्यापकों को स्नातकोत्तर अध्यापक का प्रेड दे दिया है ;

(ख) क्या किसी भी संघ राज्य क्षेत्र में उक्त अध्यापकों को प्रेड दिये जाने का कोई नियम नहीं है ;

(ग) यदि हा, तो अन्धमान में कितने अध्यापकों को उक्त प्रेड दिया गया है ; और

(घ) इस अनियमितता को दूर करने के लिए सरकार द्वारा क्या कार्यवाही किये जाने का प्रस्ताव है ?

शिक्षा तथा समाज कल्याण मन्त्री (श्री सिद्धार्थ शंकर राय) : (क) से (घ). सूचना एकत्र की जा रही है और यथा शीघ्र सभा पटल पर रख दी जायेगी।

उच्चतर माध्यमिक पाठ्यक्रमों में फारसी

182. श्री हुकम चन्द कछवाय : क्या शिक्षा तथा समाज कल्याण मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय माध्यमिक शिक्षा बोर्ड

ने फारसी विषय को उच्चतर माध्यमिक पाठ्यक्रमों से निकाल दिया है ;

(ख) क्या अन्धमान प्रशासन द्वारा अपने उच्चतर माध्यमिक पाठ्यक्रमों में इसे अभी तक एक विषय के रूप में रखा गया है ; और

(ग) यदि हाँ, तो इस बारे में सरकार की क्या प्रतिक्रिया है और इस बारे में उक्त प्रशासन को क्या निदेश दिये जाने की सम्भावना है ?

शिक्षा तथा समाज कल्याण मन्त्री (श्री सिद्धार्थ शंकर राय) : (क) जी, नहीं।

(ख) जी हाँ, बशर्ते कि पढ़ने के लिए अपेक्षित संख्या में विद्यार्थी इस विषय को लें।

(ग) प्रश्न नहीं उठता।

अन्धमान में छुट्टी पर गये हुए अध्यापक

183. श्री हुकम चन्द कछवाय : क्या शिक्षा तथा समाज कल्याण मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या अन्धमान प्रशासन के अधीन कुछ अध्यापक ऐसे भी हैं जो तीन वर्ष से अधिक की अवधि से लगातार छुट्टी पर हैं ;

(ख) यदि हाँ, तो इतनी लम्बी अवधि के लिए उनके छुट्टी पर जाने के क्या कारण हैं ;

(ग) क्या इस सम्बन्ध में उक्त प्रशासन से जांच पड़ताल करने का सरकार का विचार है ; और

(घ) यदि हाँ, तो भविष्य में क्या कार्यवाही किये जाने की सम्भावना है ?

शिक्षा तथा समाज कल्याण मन्त्री (श्री सिद्धार्थ शंकर राय) : (क) जी नहीं।

(ख) से (घ). प्रश्न नहीं उठता।

Commission on Working of Akademies

184. SHRI BISWANARAYAN SHASTRI : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether a Commission was

appointed by Government to go into the working of the three Akademias namely, Sangeet Natak Akademi, Lalit Kala Akademi and Sahitya Akademi ;

(b) if so, the terms of reference ; and

(c) when the Commission is likely to submit its report ?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI SID-DHARTHA SHANKAR RAY) : (a) Yes, Sir.

(b) (i) To review the working of the three National Akademias and the Indian Council for Cultural Relations with reference to their overall objectives and the recommendations made by the Bhabha Committee.

(ii) To suggest measures for improving working of these bodies and strengthening their activities in relation to broad priorities :

(iii) To recommend a suitable pattern of organisation and suggest changes as may be necessary in the articles of association (rules and regulations) consistent with the requirements of autonomy and public accountability.

(c) The Committee originally was requested to submit its report within six months. Its term was extended upto 18th August, 1971 but the Chairman has requested for a further extension.

सूतियों की जोड़ी

185. श्री परिपूरुलान्द वैन्गुली : क्या शिक्षा तथा समाज कल्याण मन्त्री यह बताने की कृपा करेंगे कि :

(क) पिछले तीन वर्षों में विभिन्न स्थानों से सुराई गई उन दुर्लभ और प्राचीन सूतियों की संख्या कितनी है जिन्हें सरकार ने सूति चोरों से बचाव किया ; और

(ख) ये सूतियाँ किस युग की थीं और उनका अनुमानित मूल्य क्या है ?

शिक्षा तथा युवक सेवा मन्त्री (श्री सिद्धार्थ शंकर राव) : (क) पिछले तीन वर्षों में केंद्रीय

संरक्षित पुरातत्वीय स्मारकों/स्थानों तथा संग्रहालयों से जोड़ी की गई सूतियों में से 309 सूतियाँ वापस मिल गई हैं ।

(ख) ये सूतियाँ भारतीय इतिहास के पूर्व गुप्त तथा मध्यकालीन कालों से संबंधित हैं । क्योंकि ये सूतियाँ बेचने के लिए नहीं हैं इसलिए उनका मूल्य नहीं आँका गया है ।

मध्य प्रदेश में कृषि कार्यों के लिए स्टेट बैंक आफ इन्डिया द्वारा ऋणों का विसा
जाना

186. श्री कूलचन्द्र वर्मा : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि .

(क) क्या स्टेट बैंक आफ इन्डिया ने मध्य प्रदेश में कृषि प्रयोजनों हेतु ऋण देना बन्द कर दिया है ; और

(ख) यदि हा, तो कब से और इसके क्या कारण हैं ?

वित्त मंत्री (श्री यशवन्त राव चव्हाण) :

(क) जी, नहीं ।

(ख) यह प्रश्न उपस्थित नहीं होता ।

Central Government Employees Serving on Deputation in Public Undertakings

187. SHRI M. RAM GOPAL REDDI : Will the Minister of FINANCE be pleased to state :

(a) the number of Central Government employees serving on deputation in the Central Government Public Undertakings categorywise as on 1st January, 1971 ; and

(b) whether there is any proposal before Government for withdrawing them from the undertakings ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) Data collected during the last three months in respect of 73 enterprises shows that there are 12422 Central Government deputationists working in these Public Enterprises, of whom 35 are in the scale of Rs. 2500-3000 and above, the remaining deputationists being in other low

categories of posts including ministerial staff, etc. Information in respect of 22 enterprises is awaited and will be placed on the Table of the House as soon as it is received.

(b) Government have decided that all deputationists to Public Enterprises from the permanent civil services will have to exercise their option as to whether they would resign from the civil service and have themselves permanently absorbed in the concerned enterprise or revert to their parent cadre within the specified time-limits. These orders are expected to reduce the dependence of the Public Enterprises on the deputationists from the permanent civil services.

Reorientation of Education System

188. SHRI SHIVNATH SINGH : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state whether Government propose to reorientate the system of education so that no educated person may remain unemployed after the completion of his studies and may be able to start his own vocation ?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI SIDDHARTHA SHANKAR RAY) : A statement is enclosed.

Statement

1. A number of recommendations have been made by various Commissions and Committees to link education with productivity. The Education Commission which submitted its report in 1966, recommended that the link between education and productivity can be forged through development of following programmes :—

- (1) science as a basic component of education and culture ;
- (2) work-experience as an integral part of general education ;
- (3) vocationalization of education, especially at the secondary school level, to meet the needs of industry, agriculture and trade ; and
- (4) improvement of scientific and technological education and research at the university stage with special emphasis on agriculture and allied sciences.

2. A number of schemes have been taken up to develop these programmes and they are part of the plans of the State Governments and various universities. Some pilot projects have been initiated, in certain selected districts, to try out, on an experimental basis, the programmes of work experience and vocationalization of education. After these pilot projects succeed, it is proposed to extend these to other districts. In the field of technical education, there is now greater emphasis on the provision of practical training stipends, introduction of sandwich courses and linking of technical education with industry. There are also a variety of courses, organised by various departments which are of vocational nature, and they directly help people in getting employment in the organised sector after a period of apprenticeship.

3. In what further manner education could be linked with employment opportunities is under the active consideration of the Government.

Compensation for taking over Calcutta Tramways Company

189. SHRI JYOTIRMOY BASU : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether Government's attention has been drawn to a report recommending the taking over of Calcutta Tramways Company Ltd. after paying compensation of Rupees one crore, if so, the details of the recommendations and steps taken by Government in the matter ;

(b) the reasons for agreeing to pay such huge compensation to a British owned concern ;

(c) whether Government are considering to nationalise the Calcutta Tramways Company Ltd. in the interest of the Nation after paying a token compensation ; if so, the details thereof ; and

(d) if not, the reasons therefor ?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) :

(a) to (d). The Government of West Bengal constituted a Committee of officers of the State Government and the Government of India to advice the State Government on the amount that may be justifiably

offered for the purchase of the Calcutta Tramways Company and the factors required to be considered in assessing a fair price for the undertaking. Its report has just been received and is under consideration by the State Government. Pending examination by the State Government, they do not propose to make the recommendations public.

Report on Accident to Dakota Aircraft of Jamair Airlines in Delhi

190. SHRI N. K. SANGHI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether the Committee appointed to enquire into the causes of accident to a Jamair Dakota aircraft in Delhi, a few months ago, has submitted its report ;

(b) if so, what are its findings ; and

(c) the steps being taken to prevent such incidents in future ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) to (c). The accident is still under investigation.

Special assistance to States

191. SHRI N. K. SANGHI : Will the Minister of FINANCE be pleased to state :

(a) the amount disbursed so far out of the allocation of Rs. 175 crores provided in the 1970-71 Budget for special assistance to States for enabling them to meet their budgetary gaps ;

(b) whether Government have disbursed the balance amount during the year 1970-71 to ensure that this provision did not lapse ;

(c) the names of the States and the quantum of assistance given to each of them during the year 1970-71 ; and

(d) the special consideration contemplated to help the Rajasthan State Government to balance the deficit budget in view of the continued famine and drought conditions in Rajasthan ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). The reference is presumably to the special accommodation (by way of loans) to be given to those States which, in the assessment of the

Planning Commission, have inescapable gaps in resources during the Fourth Plan period. For 1970-71, the assessment of the resources position of the States showed that the special accommodation due to nine States would amount to Rs. 170.60 crores. This amount has been released in full. The names of the States and the special accommodation given to them are shown in the statement laid on the Table of the House.

(d) Up to the ceilings recommended by the Central teams, Central assistance in full has been released towards the expenditure in 1970-71 on drought relief measures in Rajasthan. Under the normal policy relating to natural calamities relief, State Governments are expected to meet out of their own resources the expenditure on loan items as also 25 per cent of the expenditure on relief items. In the case of Rajasthan, in view of the State Government's financial position, this expenditure has also been covered by Central assistance.

STATEMENT

Special Accommodation loans released in 1970-71

	(Rs. Crores)
1. Andhra Pradesh	24.82
2. Assam	25.41
3. Jammu & Kashmir	6.43
4. Kerala	20.80
5. Meghalaya	0.20
6. Mysore	18.05
7. Orissa	26.38
8. Rajasthan	23.10
9. West Bengal	25.41
Total :	170.60

राजस्थान विश्वविद्यालय द्वारा केन्द्रीय अनुदानों का उपयोग

191. श्री शिवनाथ सिंह : क्या शिक्षा तथा समाज कल्याण मन्त्री यह बताने की कृपा करेंगे कि :

(क) राजस्थान विश्वविद्यालय, जयपुर को विश्वविद्यालय अनुदान आयोग ने 1966-67

और 1969-70 के दौरान बर्षवार कितनी धनराशि का अनुदान दिया ;

(ख) उक्त अनुदान किन प्रयोजनों लिए दिए गए थे और दी गई सहायता से पूरी की गई योजनाओं का ब्यौरा क्या है ; और

(ग) अनुदान की कितनी धन राशि का व्यय स्वीकृत प्रयोजनों के स्थान पर अन्य प्रयोजनों पर किया गया ?

शिक्षा तथा समाज कल्याण मंत्री (श्री सिद्धार्थ शंकर राय) : (क) तथा (ख). विश्व-विद्यालय अनुदान आयोग द्वारा विभिन्न योजनाओं के लिए राजस्थान विश्वविद्यालय को दिये गये अनुदानों का विवरण सभा पटल पर रख दिया गया है। [ग्रन्थालय में रखा गया। देखिये संख्या LT—100/71]

आयोग द्वारा जिन निम्नलिखित भवन परियोजनाओं के हेतु वित्तीय सहायता दी गई थी, वे पूर्ण की जा चुकी हैं।

- (1) कला खंड
- (2) अध्यापक-निवास
- (3) कर्मचारी गृह
- (4) महिला छात्रवास
- (5) गांधी भवन, और
- (6) छात्र-गृह

(ग) 1966-67 तथा 1967-68 की जांच रिपोर्टों से इस बात का कोई संकेत नहीं मिलता कि जिन प्रयोजनों के लिए अनुदान स्वीकृत किये गये थे, उन्हें किन्हीं अन्य प्रयोजनों के लिए प्रयुक्त किया गया। 1968-69 तथा 1969-70 की जांच रिपोर्टों की अभी प्रतीक्षा की जा रही है।

राजस्थान में शिक्षण संस्थाओं द्वारा केंद्रीय अनुदानों का उपयोग

193. श्री सिद्धार्थ सिंह : क्या शिक्षा

तथा समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मन्त्रालय ने वित्तीय वर्ष 1968-69 और 1969-70 के दौरान राजस्थान की प्रत्येक शिक्षण संस्था को कितना-कितना अनुदान दिया तथा ये अनुदान किस-किस उद्देश्य से दिए गए ; और

(ख) केन्द्रीय सरकार को ऐसे कितने मामलों का पता चला जिनमें धन का ऐसे कार्यों के लिए प्रयोग किया गया जिनके लिए मन्जूरी नहीं दी गई थी ?

शिक्षा तथा समाज कल्याण मंत्री (श्री सिद्धार्थ शंकर राय) : (क) एक विवरण सभा पटल पर रख दिया गया है [ग्रन्थालय में रखा गया। देखिये संख्या LT—101/71]

(ख) ऐसा मामला भारत सरकार के नोटिस में अभी तक नहीं आया है।

Contributions to Political Parties by Industrialists during Lok Sabha Elections

194. SHRI DHANDAPANI : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether Industrialists in the country gave contributions to political parties to fight the recent Elections to Lok Sabha ; and

(b) if so, the total amount received by different parties ?

THE MINISTER OF COMPANY AFFAIRS (SHRI K. V. RAGHUNATHA REDDY) : (a) and (b). Government has no information regarding the contributions which individuals might have given in connection with the recent Lok Sabha elections. While companies have been statutorily prohibited from making any such contributions with effect from the 28th May, 1969, by the companies (Amendment) Act, 1969, there is no law prohibiting any individual from making contribution to political parties or for political purposes.

Proposed Change in Hundred Rupee Note

195. SHRI DHANDAPANI : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Government propose to change the hundred rupee note ;

(b) if so, when it is likely to be done ; and

(c) how far this decision will help Government ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUDLA) : (a) to (c). No decision has been taken so far regarding the next change to be made in the design of the hundred rupee note. A new Bank Note Press is being set up at Dewas (M. P.) and is expected to commence production in 1973-74. This Press will use a printing technology which is different from and superior to the technology now being used in the India Security Press, Nasik. This new technology will make it possible to incorporate various improved features in the notes to be printed by this process. For achieving these improvements, the designs will have to be changed for all denomination of notes which will be printed in the new Bank Note Press, including the hundred rupee note.

Visit abroad of Team of Indian Publishers

196. SHRI P. G. DEB : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether a seven Member Team of Indian publishers visited African countries to familiarise itself with the condition of education and to look into the trade there ;

(b) if so, the names of countries visited by the team ; and

(c) whether they have submitted any report to Government ?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI SIDDHARTHA SHANKAR RAY) : (a) A six member Team went, for at the last minute one of the members was unable to go.

(b) Mauritius, Zambia, Tanzania and Kenya.

(c) The Delegation has just returned to India and a report from them is awaited.

Demands of Employees of Indian Overseas Bank

197. SHRI MURASOLI MARAN : Will the Minister of FINANCE be pleased to state :

(a) whether any demands have been received from the employees of the Indian Overseas Bank ;

(b) if so, what are the demands ; and

(c) the reaction of Government thereto ?

THE MINISTER OF FINANCE (SHRI YASHWANTRAO CHAVAN) : (a) to (c). It has been reported that a number of demands have been made by employees of Indian Overseas Bank on the management relating to matters like revision of terms of Personal Loan Scheme and Staff Housing Scheme, Bonus, Revision of Service conditions etc. These demands have been under discussion between the management and the employees. Some of these demands have been conceded, and others are under consideration. The normal practice in banks is that employees unions enter into bilateral negotiations with the management for the settlement of their demands.

Boeing Service from Cochin

198. SHRI A. K. GOPALAN : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether there has been any proposal to start a Boeing Service from Cochin ;

(b) whether any inspection has been made recently on this proposal ; and

(c) if so, the result of inspection ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) and (b). Yes, Sir.

(c) For operation of regular Boeing 737 service of Cochin Indian Airlines consider that it is necessary to lengthen and strengthen the runway and to provide a very high frequency Omni Range (VOR). These

proposals are being examined by the Civil Aviation Department.

Post of Education Officer in Andaman and Nicobar Islands

199. SHRI JAGANNATHRAO
JOSHI :
SHRI HUKAM CHAND
KACHWAI :

Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) the period for which a suitable incumbent for the post of Education Officer Andamaa and Nicobar Islands could not be found between March, 1966 to March, 1969 ;

(b) the names, designations and pay scales of the Officer who were asked to look after the duties of the Education Officers between the said period ; and

(c) the period between which such arrangements were made and the date when a regular incumbent was recruited ?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI SIDDHARTHA SHANKAR RAY) : (a) From 6th December, 1966 to 20th August, 1968.

(b) and (c). Shri R. Narayana, Cottage Industries Officer, in the scale of Rs. 400-900. was holding the additional charge of the post of Education Officer during this period.

Shri S. N. Kalla was appointed as a regular incumbent from 20th August, 1968.

Grant of Fellowships for Writing Books

200. SHRI MUHAMMED SHERIFF : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether any scheme has been approved by the University Grants Commission for grant of fellowships for writing books on science, humanities, social sciences, technology and other subjects for undergraduate and post-graduate studies ; and

(b) if so, the details thereof ?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI SIDDHARTHA SHANKAR RAY) : (a) and (b). To supplement the efforts that are being made by the Government of India for

production and translation of university-level books in Regional Languages in collaboration with the State Governments, the Government of India have from the current financial year initiated a Scheme to award 100 Fellowships, each of the value of Rs. 500/- per month plus an annual contingent grant of Rs. 2,000 to enable a proportion of outstanding students in Science, Humanities and Social Science subjects, after their Master's degree, to associate themselves with distinguished university teachers for purposes of undertaking writing of quality books at the university-level. The essential purpose of the Scheme is to bring out quality books, monographs and translations which could be used by a number of universities and colleges in the country either as text books or reference books and to develop a pool of young competent scholars actively interested in indigenous preparation of quality books in the country. The books could be written in English or in any of the Indian languages. The Scheme is being implemented through the agency of the University Grants Commission.

This year the University Grants Commission has selected 46 topics in Sciences and 28 topics in Humanities and Social Science subjects. The writing of books will be undertaken by the Fellows under the direct supervision of selected experienced university teachers who have been authorised to appoint Fellows and proceed with the work.

पटना सिटी का दर्जा बढ़ाया जाना

201. श्री रामावलतार शास्त्री : क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बिहार की राजधानी पटना, श्रेणी बी-2 सिटी घोषित किए जाने के लिए, प्रत्येक शर्त पूरी करता है ;

(ख) यदि हां, तो क्या यह भी सच है कि पटना का दर्जा बढ़ाए जाने का प्रश्न पिछले कई वर्षों से सरकार के विचाराधीन है ;

(ग) यदि हां तो इस सम्बन्ध में निर्णय लेने में विलम्ब के क्या कारण हैं ; और

(घ) सरकार पटना की श्रेणी बी-2 सिटी कब तक घोषित करेगी ?

बिस्व मंत्रालय में राज्य मंत्री (श्री बिद्या चरण शुक्ल) : (क) से (घ). सरकार ने पटना का दर्जा बढ़ाने का निर्णय किया है। औपचारिक आदेश जारी किए जा रहे हैं।

विश्वविद्यालय अनुदान आयोग का पुनर्गठन

202. श्री रामाबतार शास्त्री : क्या शिक्षा तथा समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने संशोधित विश्व-विद्यालय अनुदान आयोग अधिनियम के अनुसार विश्वविद्यालय अनुदान आयोग के पुनर्गठन का कार्य पूरा कर लिया है ;

(ख) यदि हाँ, तो पुनर्गठित आयोग के सदस्यों के नाम क्या है ;

(ग) क्या आयोग ने देश में विश्वविद्यालयों की वर्तमान स्थिति में सुधार करने के लिए कोई योजना बनाई है, यदि हाँ, तो उसका व्यौरा क्या है ; और

(घ) यदि नहीं, तो क्या सरकार का विचार इस प्रकार की कोई योजना बनाने का है और यदि हाँ, तो कब ?

शिक्षा तथा समाज कल्याण मंत्री (श्री सिद्धार्थ शंकर राय) : (क) और (ख). मामला अभी विचाराधीन है।

(ग) और (घ). विश्वविद्यालय अनुदान आयोग देश में विश्वविद्यालय शिक्षा के स्तर को उन्नत करने के लिए पहले ही से कई योजनायें कार्यान्वित कर रहा है। इसमें से कुछ ये हैं :—

- (1) पुनरीक्षण समितियों की नियुक्ति,
- (2) उच्च अध्ययन केन्द्रों की स्थापना,
- (3) सेमिनारों, ग्रीष्म संस्थानों, शैक्षिक सम्मेलन आदि का आयोजन ;

(4) परीक्षा सुधार ;

(5) विश्वविद्यालयों व कालेजों में पुस्तकालयों और प्रयोगशालाओं का सुधार ;

(6) छात्रावासों और कर्मचारियों के क्वार्टरों का निर्माण ;

(7) अनुसंधान शिक्षावृत्तियों और छात्र-वृत्तियों की व्यवस्था ;

(8) विद्यार्थी कल्याण कार्यक्रम, जैसेकि विद्यार्थी ग्रह, विद्यार्थी-सहायता-निधि, पाठ्य पुस्तक पुस्तकालय, छात्रावास सुविधाओं में सुधार, भौतिक सुविधाओं की व्यवस्था, स्वास्थ्य केन्द्र, आदि आदि ;

(9) अध्यापकों और अनुसंधान कर्ताओं को यात्रा अनुदान ;

(10) निवृत्त हुए अध्यापकों की सेवाओं का उपयोग।

राष्ट्रीयकृत बैंकों द्वारा दिल्ली में टैक्सी तथा स्कूटर चालकों को ऋण दिया जाना

203. श्री रामाबतार शास्त्री : क्या बिस्व मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राष्ट्रीयकृत बैंकों ने दिल्ली में टैक्सी तथा स्कूटर चालकों को अपने कार्य का विस्तार करने के लिए ऋण दिये हैं और यदि हाँ, तो उसका व्यौरा क्या है ; और

(ख) क्या सरकार ने इस सम्बन्ध में कोई योजना बनाई है ; और यदि हाँ, तो उसका व्यौरा क्या है ?

बिस्व मंत्री (श्री यशवन्त राव चव्हाण) : (क) जी हाँ। जून 1970 को समाप्त हुए वर्ष में दिए गए ऋणों का व्यौरा इस प्रकार है :

(रकम लाखर पर्यो में)

जिन्हें अग्रिम दिव्ये गये	जून 1970 को समाप्त हुए वर्ष में	जून 1970 के अन्तिम शुक्रवार को बकाया रकम	
	खातों की संख्या	मंजूर की गयी रकम	
स्कूटर रिक्शा चालक	128	7.25	6.39
टैक्सी चालक	163	26.96	23.24
जोड़ :—	291	34.21	29.63

(ख) राष्ट्रीयकृत बैंकों ने सड़क परिवहन चालकों जैसे टैक्सी, स्कूटर चालक आदि की ऋण सुविधाये देने के लिए योजनाये तैयार की हैं। इन योजनाओं की मुख्य मुख्य बातें इस प्रकार हैं :—

उद्देश्य :

ऋण अलग अलग चालकों को नई गाड़ियाँ या ऐसी गाड़ियाँ जो तीन वर्ष से अधिक पुरानी न हों खरीदने के लिए दिए जाते हैं (कुछ बैंक साझेदारी फर्मों और सीमित दायित्व वाली कंपनियों को भी ऋण देते हैं)।

ऋण की रकम :

ऋण लेने वालों को बैंक के पास एक मासिक रकम जमा करनी होती है जो नयी गाड़ियों के मामले में गाड़ी के मूल्य का 20 से लेकर 30 प्रतिशत तक होती है और पुरानी गाड़ियों के मामले में गाड़ी के मूल्य का 25 से लेकर 40 प्रतिशत तक होती है। शेष भाग की पूर्ति बैंक करता है और गाड़ी की लागत का भुगतान निर्माता/व्यापारी को करता है।

- अवामत (1) ऋण लेकर खरीदी गयी गाड़ी को बन्धक रख कर
- (2) उपयुक्त मामलों में तीसरी पार्टी की गाड़डी बैंक

(3) गाड़ी का व्यापक बीमा कराकर ऋण बापसी की अवधि :

ऋण की रकम मासिक किस्तों में 30 से 36 महीनों की अवधि में वापस करनी होती है। अपवाद के तौर पर किसी किसी मामले में यह अवधि 48 महीनों तक बढ़ा दी जाती है।

व्याज की दर : 9 से 9½ प्रतिशत तक अन्य शर्तें

गाड़ियों पर बैंक के अधिकार का उल्लेख परिवहन प्राधिकारियों द्वारा जारी किये गये पंजीयन-प्रमाण-पत्र पर करना होगा। (2) गाड़ी को हर तीसरे अथवा छठे महीने एक बार बैंक के निरीक्षणार्थ प्रस्तुत करना होगा।

1969 में मद्रास में आयोजित हुए सचेतकों के सम्मेलन की सिफारिशें

204. श्री रामावतार शास्त्री : क्या संसद कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या 1969 में मद्रास में आयोजित हुए सचेतकों के सम्मेलन की सिफारिशों पर सरकार ने विचार कर लिया है ; यदि हां, तो इन पर क्या निर्णय किया गया है ;

(ख) यदि नहीं तो इसके क्या कारण हैं तथा उन पर कब तक विचार कर लिए जाने की सम्भावना है ; और

(ग) क्या सरकार सचैतकों के एक नए सम्मेलन का आयोजन करने पर विचार कर रही है ; यदि हां, तो कब और कहाँ पर ?

संसद कार्य और पोटपरिवहन तथा परिवहन मंत्री (श्री राज बहादुर) : (क) और (ख). सातवें अखिल भारतीय सचैतक सम्मेलन की सिफारिशें अभी भी केन्द्रीय सरकार के विचाराधीन हैं। राज्यों/संघ राज्य क्षेत्रों से सम्बन्धित सिफारिशों को राज्यों के मुख्य मन्त्रियों और विधान मंडलों के अधिष्ठाताओं को उचित कार्यवाही के लिए भेज दिया गया था। बहुत से राज्यों/संघ राज्य क्षेत्रों से कार्यान्वित प्रतिवेदनों की अभी भी प्रतीक्षा की जा रही है। जैसे ही ये प्रतिवेदन प्राप्त होंगे उन पर प्रागे की आवश्यक कार्यवाही के लिए विचार किया जाएगा।

(ग) अभी कोई निर्णय नहीं किया गया है।

Non-Developmental Expenditure

205. DR. KARNI SINGH :
SHRI R. R. SINGH DEO :

Will the Minister of FINANCE be pleased to state :

(a) the ratio of the non-developmental expenditure to the developmental expenditure during the last three years, year-wise as also the amounts thereof ;

(b) whether it is a fact that the non-plan expenditure during the year 1970-71 has risen considerably over the previous two years ;

(c) if so, the percentage and extent thereof ; and

(d) the steps taken to keep the non-plan expenditure to the minimum ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) Year-wise details of (i) developmental and non-developmental expenditure (both Revenue and Capital) as well as (ii) expenditure on Defence, (iii) grants to States and Union Territories and (iv) loans and advances to States and others are given in the statement attached.

(b) and (c). Between 1968-69 and 1970-71 the Non-Plan Expenditure of the Centre has increased by about Rs. 971 crores, the percentage increase being about 32. Major part of the increase is (i) towards meeting obligatory charges such as debt servicing (Rs. 76 crores), payment of subscriptions to the I. M. F. and I. B. R. D. (Rs. 173 crores), payment of compensation in respect of nationalised banks (Rs. 84 crores) ; (ii) for essential services like Defence (Rs. 150 crores) ; (iii) for assistance to States to cover their Non-Plan gap (Rs. 195 crores) and others for various purposes and (iv) for increase in developmental expenditure outside the Plan (Rs. 82 crores) etc. The latter includes committed expenditure on schemes completed in the earlier Plans.

(d) Government have been giving continuous attention to the question of containing the growth of non-plan expenditure. Several economy measures have been taken during the last few years such as intensification of staffing studies by Staff Inspection Unit of this Ministry, ban on upward revision of pay-scales, economy in the travelling allowance expenditure and partial ban on recruitment of class III and IV posts.

STATEMENT

Summary of Disbursements

Revenue	(In crores of Rupees)		
	Accounts 1968-69	Accounts 1969-70	Revised 1970-71
1. Civil Expenditure			
A. Developmental Expenditure	343.41	385.31	470.01
B. Other Expenditure	904.02	1002.59	1054.09
2. Defence Expenditure (Net)	929.05	965.64	1039.89
3. Grants to State and Union Territory Governments.	535.70	588.32	629.30
Total : Revenue Disbursements.	2712.18	2944.86	3193.29

Capital

1. Developmental Expenditure	498.86	535.54	628.92
2. Other Expenditure	(—)175.11	(—) 22.34	197.01
3. Defence Expenditure	104.14	135.24	142.94
4. Loans and Advances			
(i) States and Union Territories	915.27	1056.34	1039.49
(ii) Other Parties.	582.64	401.29	524.22
Total : Capital Disbursements :	1925.82	2106.07	2532.58
Total-Disbursements	4638.00	5047.93	5725.87

Incidence of Taxation in India

206. DR. KARNI SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether the incidence of direct and indirect taxes in India is very high *vis-a-vis* other developing countries ;

(b) if so, whether the high incidence of taxes in this country has contributed to tax evasion and encouraged black money ; and

(c) if so, the steps taken by Government to prevent tax evasion ?

THE MINISTER OF FINANCE (SHRI YASHWANTRAO CHAVAN) : (a) No, Sir.

(b) and (c). Does not arise.

प्राथमिक स्कूल भवनों के निर्माण के लिये निधियाँ

207. श्री कमल मिश्र मधुकर : क्या शिक्षा तथा समाज कल्याण मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस बात की जानकारी है कि देश के पिछड़े राज्यों में प्राथमिक स्कूलों की इमारतों, और विद्यार्थियों को शिक्षा देने सम्बन्धी अत्यावश्यक उपकरणों की भारी कमी है और राज्यों के पास धन की कमी होने के कारण इस स्थिति में सुधार नहीं किया जा सकता ;

(ख) यदि हाँ, तो सरकार का विचार पिछड़े राज्यों के लिए धन की व्यवस्था हेतु विशेष प्रबन्ध करने का है जिससे प्राथमिक स्कूलों की इमारतों का निर्माण तथा उनकी मरम्मत की जा सके ; और

(ग) यदि हाँ, तो तत्सम्बन्धी ब्यौरा क्या है ?

शिक्षा तथा समाज कल्याण मन्त्री (श्री सिद्धार्थ शंकर राय) : (क) से (ग). सरकार को इस समस्या की जानकारी है। केन्द्रीय शिक्षा सलाहकार बोर्ड की सिफारिश पर केन्द्रीय शिक्षा मन्त्री ने स्कूल भवन की समस्या की जांच के लिए एक समिति की नियुक्ति की है। समिति ने अपने विचार विमर्श पूरे कर लिए हैं और स्कूल भवनों के हेतु अतिरिक्त साधनों के लिए विभिन्न सिफारिशों सहित अपनी रिपोर्ट बोर्ड की आगामी बैठक के समक्ष रखेगी। आगे की कार्रवाई केन्द्रीय शिक्षा सलाहकार बोर्ड के परामर्श पर की जायेगी।

प्राथमिक स्कूलों के उपस्कर के सम्बन्ध में मुख्य कमी विज्ञान उपस्कर में है। यूनीसेफ द्वारा सहायता प्राप्त विज्ञान शिक्षा योजना के भाग के रूप में देश के सभी उच्चतर प्राथमिक स्कूलों में राष्ट्रीय शिक्षा अनुसंधान और प्रशिक्षण परिषद द्वारा तैयार किए गए विज्ञान किट को देने के लिए प्रबन्ध किए जा रहे हैं।

बिहार में पटना और मुजफ्फरपुर के बीच बिमान सेवा

208. श्री कमल मिश्र मधुकर : क्या पर्यटन तथा अर्थनिक उद्बोधन मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या बिहार में पटना और मुजफ्फरपुर के बीच धब तक नियमित बिमान सेवा आरम्भ न किए जाने के क्या कारण हैं ; और

(ख) क्या सरकार का विचार सार्वजनिक हित को ध्यान में रखते हुए निकट भविष्य में ऐसी एक विमान सेवा आरम्भ करने का है और यदि हां, तो कब ?

पर्यटन तथा असेनिक उड्डयन मंत्री (डा० कर्ण सिंह) : (क) और (ख). विमानों की कमी के कारण, इण्डियन एयरलाइंस मुजफ्फरपुर के लिए विमान सेवा की व्यवस्था करने में असमर्थ रही है। सितम्बर, 1971 से इण्डियन एयरलाइन्स द्वारा आदेश दिये गए अतिरिक्त एच०एस०-748 विमान प्राप्त हो जाने पर, स्थिति में सुधार हो जायेगा।

कोठारी आयोग की सिफारिश की क्रियान्वित

209. **श्री कमल मिश्र मधुकर :** क्या शिक्षा तथा समाज कल्याण मंत्री यह बताने कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार ने विभिन्न राज्यों से पूछताछ की है कि शिक्षकों के वेतनमानों के सम्बन्ध में कोठारी आयोग की सिफारिशों किस हद तक क्रियान्वित की गई है, यदि हां, तो उसका ब्यौरा क्या है ;

(ख) यदि नहीं, तो क्या सरकार निकट भविष्य में राज्य सरकारों से उक्त जानकारी प्राप्त करेगी ; और

(ग) यदि हां, तो कब तक और यदि नहीं तो उसके क्या कारण हैं ?

शिक्षा तथा समाज कल्याण मंत्री (श्री सिद्धार्थ शंकर राय) : (क) जी हां, 1970-71 में एकत्र की गई सूचना के अनुसार, असम, बिहार, हरियाणा, नागालैंड, हिमाचल प्रदेश, पंजाब और पश्चिम बंगाल की सरकारों ने, कोठारी आयोग द्वारा अध्यापकों के लिए सिफारिश किए गए वेतनमानों को मामूली परिवर्तनों के साथ अपना लिया है, अन्य राज्य सरकारों ने भी अध्यापकों के वेतनमानों में सुधार किया है, किन्तु वित्तीय साधनों की कमी

के कारण आयोग द्वारा सिफारिश की गई सीमा तक नहीं। तीन विवरण, जिनमें विभिन्न राज्यों में अध्यापकों के वेतनमान दिखाए गए हैं, सभा पटल पर रख दिये गए हैं। [ग्रन्थालय में रखे गये। देखिये संख्या LT—102/71]

(ख) और (ग). प्रश्न नहीं उठता।

उत्तर प्रदेश द्वारा शिक्षा आयोग की सिफारिशों का क्रियान्वित किया जाना

210. **श्रीमती सुशीला रोहतगी :** क्या शिक्षा तथा समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि शिक्षा आयोग ने अध्यापकों को समान वेतनमान दिए जाने की सिफारिश की थी ;

(ख) क्या यह सच है कि उत्तर प्रदेश में अध्यापकों के वेतनमान अन्य राज्यों के अध्यापकों से कम है ; और

(ग) यदि हां, तो क्या सरकार का विचार इन सिफारिशों को तत्काल क्रियान्वित करने है ?

शिक्षा तथा समाज कल्याण मंत्री (श्री सिद्धार्थ शंकर राय) : (क) और (ख). जी हां।

(ख) इस मामले पर उत्तर प्रदेश सरकार के साथ बातचीत की जा रही है। उसका विचार सरकारी तथा स्थानीय निकाय कर्मचारियों तथा स्कूल अध्यापकों के लिए, एक वेतन-आयोग स्थापित करने का है।

Upgradation of Ranchi and Jamshedpur

211. **SHRI P. K. GHOSH :** Will the Minister of FINANCE be pleased to state :

(a) whether there is any proposal to upgrade the cities of Ranchi and Jamshedpur ;

(b) if so, from which date such upgradation will be given effect to ; and

(c) the revised classification that is proposed to be made in respect of those cities ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) No, Sir.

(b) and (c). Do not arise.

Financial Help for Teaching Tamil Language to Non-Tamilians

212. SHRI SAMINATHAN : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether any proposals have been received by his Ministry from voluntary organisations, seeking financial assistance in the matter of producing Linguaphone records for teaching Tamil Language to non-Tamilians ; and

(b) if so, the nature of assistance rendered so far ?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI SIDDHARTHA SHANKAR RAY) : (a) No, Sir.

(b) Does not arise.

Beautification of Hirakud in Orissa for Tourist Attraction

213. SHRI P. G. DEB : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that Hirakud in Orissa State is a good site for developing as a place of tourist attraction ;

(b) whether Government propose to make it more attractive for the foreign tourists by beautifying it ;

(c) if so, when and how the area is to be developed ; and

(d) if not, the reasons therefor ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) to (d). Government are aware of the tourist attraction of Hirakud. The construction of a Tourist Bungalow at Sambhalpur has been included in the Tourism schemes to be taken up by the State Government during the Fourth Plan period.

Enquiry into Assistance given to Gujarat for Relief Works in Scarcity Areas

214. SHRI P. M. JOSHI : Will the Minister of FINANCE be pleased to state :

(a) the amount granted to different Districts of Gujarat including Banas Kantha for relief works in scarcity areas during the year 1968-69 ;

(b) whether Government have received any information concerning defalcation and misappropriation of funds in executing these relief works in Banas Kantha Districts; and

(c) if so, the action taken or proposed to be taken by Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) Central assistance totalling Rs. 4.50 crores was sanctioned to the Government of Gujarat during 1968-69 towards drought relief expenditure in the State. Central assistance to States towards expenditure on natural calamities relief measures, including drought relief measures, is sanctioned on the basis of the overall expenditure and does not relate to specific areas or districts.

(b) and (c). The Government of Gujarat have reported that the instances of irregularities in the execution of relief works in Banaskantha district noticed by the Enquiry Committee set up by the District Panchayat are being enquired into by the State Anti-Corruption Bureau. It has been reported that four complaints have so far been filed, eight officers suspended and two others discharged from service. Central assistance to States is finalised on the basis of the certified figures of audited expenditure and this is the normal manner in which the Government of India ensure proper utilisation of assistance sanction by them.

Amount Sanctioned and Spent on the Widening of National Highway No. 34 (Calcutta-Siliguri)

215. SHRI TRIDIB CHAUDHURI : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) the total amount sanctioned and

spent for the widening and strengthening of National Highway No. 34 (Calcutta-Siliguri) as promised by Government in 1967 after the monsoons that year, on complaints having been made by several Members of Parliament; and

(b) whether the work has been completed and if so, who was entrusted with it?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): (a) National Highway No. 34 starts from Calcutta and ends at Dhaikola.

Complaints about unsatisfactory condition of National Highway No. 34 were received from certain Members of Parliament including the one from the Hon. Member himself only in 1968. Since then estimates amounting to Rs. 2.80 crores for road works (widening/strengthening of carriageway, reconstruction/widening of culverts, etc.) have been sanctioned.

The likely expenditure upto the 31st March, 1971 would be about Rs. 25.00 lakhs.

(b) The works are in progress and are executed through the agency of the State Public Works Department.

Percentage of Scheduled Castes and Scheduled Tribes Employees in Public Undertakings

216. **SHRI R. P. ULAGANAMBI:** Will the Minister of FINANCE be pleased to state:

(a) the percentage of employees belonging to the Scheduled Castes and Scheduled Tribes in the public sector undertakings; and

(b) the measures contemplated to ensure adequate representation of these Communities in the undertakings of the Government of India?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): (a) The percentage of Scheduled Castes and Scheduled Tribes employees to the total employees of Central Government industrial and commercial undertakings, as on 1-1-1970, was estimated to be as follows:

Class	Percentage of Scheduled Castes/Scheduled Tribes employees to total
I	0.50
II	0.77
III	5.20
IV (excluding sweepers)	21.35
Sweepers	80.06

(b) To ensure adequate representation of these communities in the Central Government undertakings, action in the following directions is being taken:

- (i) Issue of a directive by Government prescribing, on the same lines as for recruitment of Government employees, reservation quotas.
- (ii) Effective review of the progress of implementation of the reserved quotas at all levels by fixation of responsibility of implementation of particular officers, timely reporting, etc.
- (iii) In-service/in-factory training to members of these communities.

Reorganisation of K. C. University, Darbhanga

217. **SHRI BHOGENDRAN JHA:** Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that no decision has yet been taken to reorganise the K. C. University, Darbhanga into a modern University in accordance with the decision of the Committee of the University Grants Commission; and

(b) if so, the reasons therefor?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI SIDHARTHA SHANKAR RAY): (a) and (b). The matter is still under consideration of the State Government.

Idle Capacity of Public Undertakings

218. **SHRI R. R. SINGH DEO:** Will the Minister of FINANCE be pleased to state:

(a) the details of the idle capacity in

in the various public undertakings under his Ministry ;

(b) the reasons thereof ;

(c) the losses being sustained by these undertakings as a result thereof ; and

(d) the action proposed to be taken for full utilisation of the capacity of these undertakings ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) Presumably, the Hon'ble Member is referring to the industrial undertakings of the Central Government. A statement indicating utilisation of capacities is laid on the Table of the House. [*Placed in Library. See No. LT—103/71.*]

(b) The main reasons for under-utilisation of capacities have been :

- (i) Lack of proper maintenance of equipment resulting in high equipment down time ;
- (ii) Lack of proper production planning and control and slow development of manufacturing designs ;
- (iii) Low productivity of labour due to slow development of labour skills, lack of performance standards and weaknesses in supervisory control ;
- (iv) Disturbed labour conditions ;
- (v) Shortage and poor quality of raw materials and components ;
- (vi) Power shortage and failure ;
- (vii) Lack of demand in some cases.

Indeed, in big engineering complexes, it takes some years to attain capacity production not only due to sophisticated nature of these plants but also to the long periods of interval necessary for developing operative and technical skills, setting up design, tooling and production support services, etc.

(c) The losses could also be due to reasons other than under-utilisation of capacity. A statement showing the losses incurred during 1969-70 is laid on the Table of the House. [*Placed in Library. See No. LT—104/1970.*]

(d) To achieve better utilisation of capacity which will also improve the financial results of operations, action is being taken in the following main directions :

- (i) Improvements in managerial and operational efficiency ;

(ii) Development of operating skills by better training and establishment of performance norm and standards ;

(iii) Better maintenance of equipment ;

(iv) Increasing labour productivity by providing adequate incentives ;

(v) Diversification of product-mix ;

(vi) Greater export efforts.

Place of Urdu Language in India

219. **SHRI S. M. BANERJEE :** Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state the further steps taken to grant proper place to 'Urdu' language in India ?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI SIDHARTHA SHANKAR RAY) : A statement containing the required information is attached.

Statement

The Government Resolution on Language Policy as adopted by both the Houses of Parliament enjoins upon the Government to take concerted measures for the full development of Indian languages as specified in the Constitution besides Hindi. Urdu is one of the officially and constitutionally recognised national languages of the country. It is being given the same respect and recognition as is being given to other State languages of the country. Urdu being a non-State language, the Government of India have decided to provide direct financial assistance for further development of the language. As stated in reply to Starred Question No. 539 answered in the Lok Sabha on the 4th December, 1970 by the then Education Minister, the Government of India have set up a Central Board called the Tarraqi-e-Urdu Board under the chairmanship of the Education Minister, to make available under the centrally sponsored scheme of production of literature in Indian languages, academic literature as well as other types of literature in Urdu including science books for disseminating modern knowledge. The Board shall also publish children's literature, reference works, encyclopaedias and basic texts and shall pay special attention to the production of general

literature in Urdu in modern topics which would give to the vast number of Urdu-reading people an opportunity to come in contact with modernity in various forms. As in the case of other Indian languages a sum of Rs. 1 crore has been made available to the Board for its book production programmes.

The Board has already taken steps to evolve suitable a terminology for scientific and technical subjects. So far more than 20,000 terms have been coined. Terms evolved in Political Science, History, Archaeology, Geography, Law and Geology have been finalised. The various Subject Panels set up by the Board have so far selected 606 titles for translation and original writing in Urdu out of which 487 titles have already been allotted to the translators and authors. Two books have been published so far.

In order to accelerate the pace of production of books and other literature, a Standing Committee of the Board has been set up to look after and guide day-to-day work. A whole-time officer has been appointed to assist the Board and also to function as Secretary of the Standing Committee.

The other important steps that have been taken by the Board to accelerate the pace of book production are :

- (1) Qualified Urdu scholars are being encouraged to apply to the UGC for grant of fellowships for writing original books in Urdu.
- (2) In order to strengthen the printing capacity of the Urdu presses, arrangements are being made to import Urdu type matrices for manufacture of Urdu types for supply to various presses.
- (3) Steps are being taken in collaboration with various Urdu academic bodies to provide training facilities in Urdu calligraphy and type-writing.

Apart from the steps taken by the Government for the development of the Urdu language as indicated above, the Government is rendering liberal financial assistance to various voluntary organisations engaged in the development of Urdu as a language and for enrichment of its literature,

As stated earlier in reply to Starred Question No. 539 answered on the 4th December, 1970, the Government of India have offered a grant of Rs. 4 lakhs to the Anjumau-e-Tarraqui-e-Urdu Hind, Aligarh for construction of "URDU GHAR" in Delhi which shall also house the offices of the Tarraqui-e-Urdu Board and a National Urdu Library. A Ghalib Academy has already been set up in Delhi for conducting research in Urdu literature.

Trade with East Pakistan

220. SHRI JYOTIRMOY BASU : Will the Minister of FINANCE be pleased to state .

(a) whether the State of Meghalaya has been allowed to carry on trade with East Pakistan ;

(b) if so, the details thereof ;

(c) whether similar facilities will be given to the West Bengal also ; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) The State of Meghalaya has not been allowed to carry on trade with East Pakistan.

(b) to (d). Does not arise.

Excise Duty on Aluminium Extrusions

221. SHRI S. P. VERMA : Will the Minister of FINANCE be pleased to state .

(a) whether Government have withdrawn the mode of assessment of excise duty on Aluminium extrusions which was according to tariff value of the commodity ;

(b) if so, the reasons therefor ; and

(c) whether there is any proposal to revert to the old practice of assessing the Excise Duty on aluminium extrusions ad-valorem in view of the practical hardships experienced by the secondary manufacturers ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) In the Finance Act, 1970, the mode of levy of excise duty on aluminium, which

was partly specific and partly ad-valorem, was changed entirely into ad-valorem. Simultaneously, tariff values were withdrawn to enable assessment of all aluminium products on the basis of real value. The existence of a large variety of extruded products with wide price differences not only as between different manufacturers but even in respect of products of the same manufacturer, had resulted in the cheaper and costlier products being assessed on the same value which was sought to be rectified by withdrawal of tariff values.

(c) The recommendations of the Working Group on Aluminium set up for looking into the matters relating to the pricing policy of aluminium, are under examination and such steps as may appear necessary will be taken.

12.30 hrs.

PAPERS LAID ON THE TABLE

Review and Annual Report of Cement Corporation of India and Notifications Under Essential Commodities Act

THE MINISTER OF INDUSTRIAL DEVELOPMENT (SHRI MOJINUL HAQUE CHOUDHURY): I beg to lay on the Table :

- (1) A copy of each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—
 - (i) Review by the Government on the working of the Cement Corporation of India Limited, New Delhi, for the year 1969-70.
 - (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-104/71*].
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of

section 3 of the Essential Commodities Act, 1955 :—

- (i) The Copper (Prohibition of use in the Manufacture of Electrical Cables and Wires) Order, 1970, published in Notification No. S.O. 4092 in Gazette of India dated the 26th December, 1970.
- (ii) The Electrical Cables and Wires Control Order, 1970, published in Notification No. S.O. 4093 in Gazette of India dated the 26th December, 1970. [*Placed in Library. See No. LT-105/71*].

Reviews and Annual Report of Bokaro Steel Ltd., Hindustan Steel Works Construction, Limited and Iron and Steel (Control) Amdt. Order

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI MOHAMMED SHAFI QURESHI): Sir, on behalf of Shri Mohan Kumaramangalam, I beg to lay on the Table :—

- (1) A copy of each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—
 - (i) (a) Review by the Government on the working of the Bokaro Steel Limited, for the year 1969-70.
 - (b) Annual Report of the Bokaro Steel Limited, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-106/71*].
- (ii) (a) Review by the Government on the working of the Hindustan Steelworks Construction Limited, Calcutta, for the year 1969-70.
- (b) Annual Report of the Hindustan Steelworks